

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 230
IB-520/ND/2023

IN THE MATTER OF:

SGM Steels Private Limited

... **Applicant/Petitioner**

Under Section: 10 of IBC, 2016

Order delivered on 08.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the Respondent :

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

The petition has been filed by the Corporate Applicant under Section 10 of IBC, 2016. Let the Applicant file an affidavit stating therein clearly that the present proceedings have not been instituted with ulterior motive or to defeat the claim of the creditors pending before any other Court. In the affidavit to be filed the Applicant would also give the details of the litigation pending against it particularly such litigation which are for recovery of debt. Let the needful be done within one week.

List on 30.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)